

The above allocations were considered to be adequate in the context of the needs of the state; availability of resources and Plan performance. Review of the Plan performance is done in the Planning Commission at the time of finalisation of the Annual Plan for the subsequent year. The Officers of the Planning Commission also during their visits to the State review in consultation with State Government officials the position of Plan implementation specially in the key sectors of development.

International safeguards for Indian Atomic Plants

1427. SHRI SHIVA CHANDRA JHA: Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that Government have accepted the international safeguards proposal of the U.S.A. for the inspection of the Indian atomic plants;

(b) if so, what are the reasons therefor; and

(c) what are the details in this regard?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) No, Sir. India has not accepted "full-scope safeguards" and has no intention of doing so.

(b) and (c) Do not arise.

Development of indigenous fuel for Tarapur Atomic Plant

1428. SHRI HARVENDRA SINGH HANSPAL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that some headway has been made to run our atomic power stations, especially at Tarapur, with indigenously deve-

loped fuel, since United States is keeping us guessing about its supplies; and

(b) if so, what is the nature of progress made in the matter?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) and (b) The Rajasthan Atomic Power Station uses indigenous fuel. As regards Tarapur also, steps are being taken to ensure continued operation in the event of stoppage of enriched uranium supplies from the United States. One of the alternatives would be to operate the Tarapur Reactors on indigenously fabricated Mixed Oxide fuel. The investigations are in progress, but it would be premature to spell out the results achieved.

Activities of Spies in the sky

1429. SHRI JASWANT SINGH: Will the PRIME MINISTER be pleased to state:

(a) what steps Government have taken to counter the activities of "Spies in the Sky", variety of satellites launched by various countries, to carry out surveillance activities over India; and

(b) what steps Government have taken to counter the effectiveness of such surveillance?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) and (b) The present international legal regime for outer space activities does not prohibit the launching of satellites for surveillance purposes. As such, the question of taking any steps to counter such activities does not arise. However, in international forums such as the UN Committee on Outer Space India has been pressing for the evolution of an acceptable regime which is consistent with the preservation of peace and respects the sovereignty of nations.